

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 201- IA/(Dis.)/9(AHM) 2024
In
CP(IB) 263 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Fakirsons Papchem Pvt Ltd
V/s
Hitkari Packaging Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Advocate
For the Respondent :

ORDER

IA/(Dis.)9(AHM) 2024

Learned Counsel for the applicant states that he has filed synopsis on 16.04.2024, vide inward diary No. D-3662, as well as Form-H on 09.05.2024, vide inward diary No. D-3892.

However, he seeks time to ascertain and verify whether any liquidation account was opened during the liquidation process or not and was closed.

At the requested of the Counsel for the applicant, the matter stands adjourned to 21.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)